

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1375/2021

This the 13th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Reyaz Ahmad Rather, aged 48 years, S/o Haji Abdul Gani Rather, R/o Bandipora.
2. Nayeem Ahmad Gani, aged 29 years, S/o Ghulam Nabi Gani, R/o Pattan, Kashmir.
3. Bashir Ahmad Lone, aged 31 years, S/o Abdul Ahad Lone, R/o Pattan, Kashmir.
4. Ashiq Hussain Malik, aged 35 years, S/o Ghulam Qadir Malik, R/o Dolatpora, Kashmir.
5. Aijaz Ahmad Paray aged 32 years, S/o Mohammad Sultan Paray, R/o Tangmarg, Kashmir.
6. Javeed Ahmad Bhat, aged 43 years, S/o Saif-ud-din Bhat, R/o Tarzoo, Sopore, Kashmir.
7. Nazir Ahmad Lala, aged 52 years, S/o Late Ghulam Qadir Lala, R/o Baramulla, Kashmir.
8. Abdul Majeed Hakeem, aged 52 years, S/o Abdul Aziz Hakeem, R/o Tarzoo, Sopore, Kashmir.
9. Javid Iqbal Najar aged 50 years, S/o Haji Habibullah Najar, R/o Bandipora, Kashmir.
10. Bhat Youssi Kumullah, aged 26 years, S/o Nararullah Habib, R/o Bandipora, Kashmir.
11. Mohammad Shafi Khan, aged 55 years, S/o Ghulam Mohi-ud-din Khan, R/o Kupwara, Kashmir.
12. Nazir Ahmad Pirzada aged 54 years, S/o Ghulam Ahmad, R/o Drugmulla, Kashmir.
13. Azad Hussain Bhat, aged 48 years, S/o Mohammad Mushtaq Bhat, R/o Lolab, Kupwara, Kashmir.
14. Shakeel Ahmad Bhat, aged 30 years, S/o Abdul Razak Bhat, Resident of Muqam, Kupwara, Kashmir.
15. Naweev-ul-Islam aged 31 years, S/o Ghulam Nabi Bhat, R/o Handwara, Kupwara, Kashmir.
16. Tanveer Ahmad Shah, aged 30 years, S/o Sonaullah Shah, R/o Muqam Kupwara.



17. Aadil Mohi-ud-din aged 25 years, S/o Ghulam Mohi-ud-din Lone, R/o Kralapora, Kupwara.a
18. Hilal Ahmad Bhat, aged 30 years, S/o Mohammad Maqbool, R/o Rawat Manzar, Kupwara,a Kashmir.
19. Ghulam Mohammad Dar aged 51 years, S/o Ghulam Ahmad Dar, R/o Kupwara, Kashmir.
20. Tariq Ahmad Rather, aged 28 years, S/o Ghulam Nabi Rather, R/o Handwara, Kupwara, Kashmir.
21. Pir Faisal Iqbal, aged 35 years, S/o Pir Nizam-ud-din R/o Kantpora, Lolab, Kupwara, Kashmir.
22. Ghulam Mohi-ud-din Mir aged 54 years, S/o Abdul Samad Mir, R/o Kupwara, Kashmir.
23. Abdul Rasid Kumar, aged 33 years, S/o Ghulam Ahmad Kumar, R/o Kupwara,a Kashmir.
24. Habibullah Chopan, aged 40 years, S/o Ghulam Ahmad, R/o Sogam, Kupwara,a Kashmir.
25. Abdul Hamid Lone, aged 35 years, S/o Abdul Jabar, R/o Gulgam, Kupwara, Kashmir.
26. Reyaz Ahmad Dar, aged 46 years, S/o Mohammad Abdullah Dar, R/o Kupwara, Kashmir.
27. Ishtiyaq Ahmad Ganie, aged 32 years, S/o Ghulam Mohammad R/o Anantnag, Kashmir
28. Kaiser Sadeeq Ahmad Wani aged 42 years, S/o Mohammad Sidiq Wani, R/o Anantnag, Kashmir.
29. Gulzar Ahmad Mir, aged 43 years, S/o Ghulam Qadir Mir, R/o Hiller, Anantnag, Kashmir.
30. Nisar Ahmad Ganie, aged 49 years, S/o Mohammad Akram, R/o Androo, Anantnag, Kashmir.
31. Shahnawaz Ahmad Matoo, aged 38 years, S/o Mohammad Shaban, R/o Buchoo, Kulgam, Kashmir.
32. Rayees Ahmad Bhat, aged 32 years, S/o Mubarak Ahmad Bhat, R/o Bugam, Kulgam, Kashmir.
33. Rayees Afzal Wani, aged 32 years, S/o Mohammad Afzal R/o Dedipora, Kulgam, Kashmir.
34. Umar Farooq Wani, aged 25 years, S/o Farooq Ahmad Wani, R/o Kandipora, Kulgam, Kashmir.
35. Shamim Ahmad Dar, aged 34 years, S/o Abdul Rehman Dar, R/o Chimmer, Kulgam, Kashmir.
36. Ashiq Hussain Doobi, aged 33 years, S/o Gh. Rasool R/o Zangalpora, Kulgam, Kashmir.

37. Zahoor Ahmad Sheikh, aged 35 years, S/o Mohammad Shafi Sheih, R/o Qamoh, Kulgam, Kashmir.

38. Aadil Ahmad Dar, aged 30 years, S/o Abdul Gani Dar, R/o Anchdoora, Azadpora, Anantnag, Kashmir.



.....Applicants
(Advocate:- Mr. Bhat Fayaz Ahmad for Mr. M S Qadri)

Versus

1. U.T. of J&K through Commissioner-cum-Secretary Rural Development & Panchayat Raj Department, Civil Secretariat, Jammu/Srinagar.
2. Director, Rural Development & Panchayat Raj Department, Jammu/Srinagar.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the O.A. as representation and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.

2. We have heard Mr. Bhat Fayaz Ahmad for Mr. Mohsin S Qadri, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat the O.A. as representation of the applicant and take a decision on the claim of the applicant by passing a reasoned and speaking order within a month from the date of receipt of a certified copy of this order.
4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)